## GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

## LOK SABHA UNSTARRED QUESTION NO: 3517 TO BE ANSWERED ON 08.08.2022

## **Environmental Clearance to Projects**

3517. SHRI G.M. SIDDESHWAR:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether it is a fact that many projects including road projects and other projects in the state of Karnataka are pending with Government to get environmental clearances and if so, the details thereof; and
- (b) whether the Government has taken any steps to accord approval to these projects at the earliest and if so, the details thereof and if not, the reasons thereof?

## **ANSWER**

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

(SHRI ASHWINI KUMAR CHOUBEY)

(a) & (b) As per information available on PARIVESH Portal, 19 proposals from the State of Karnataka seeking Environmental Clearance (EC) are at various stages of appraisal in the Ministry. No road project is pending from the state of Karnataka in the Ministry.

With a view to expediting the overall EC process, a number of steps have been taken by the Central Government: (i) Ministry has launched a single window online PARIVESH (Pro-Active and Responsive facilitation by Interactive, Virtuous and Environmental Single-window Hub) portal on 10<sup>th</sup> August, 2018 which automates the entire process of EC starting from submission of application, preparation of agenda, preparation of Minutes to grant of clearances. (ii)EAC meetings for appraisal of projects are now conducted twice a month. (iii)Various initiatives have been taken by the Ministry towards necessary amendments in the policies and regulations to ensure transparent and simplified process of EC without compromising on rigor of the environmental concerns.

Due to various efforts taken by Government towards streamlining the EC procedure, overall time taken in grant of EC has reduced considerably over the years and it has taken approximately 75 days in the year 2021 against the maximum of 105 days as prescribed in EIA Notification, 2006.

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